

Central Administrative Tribunal,
Principal Bench

O.A. No.2522/2002
M.A. No.2143/2002

New Delhi this the 26th day of September, 2002

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M. P. Singh, Member (A)

1. Shri Somvir Singh,
S/o Shri Jai Singh,
R/o Village/P.O. Bhadani,
Distt. Jhajjar (Haryana).
2. Shri Nain Singh
S/o Shri Jhanda Singh,
R/o 1035, Sector VIII,
Pushp Vihar,
New Delhi-110017.
3. Shri Shivji Singh
S/o Late Shri Dahari Singh,
R/o 33/M, DIZ Area, Gole Market,
New Delhi 110001.
4. Shri Brahm Singh
S/o Shri Ramswaroop,
R/o 23 Type III qr.
Timarpur, New Delhi 110007.
5. Shri Rajeev Sharma
S/o Late Shri Kanshi Ram Sharma,
R/o 1201 Lakshmi Bai Nagar,
New Delhi-110023.
6. Shri Ishwar Dayal,
S/o Shri Behari Lal,
R/o 68, Lancers Road,
Timarpur, New Delhi-110007.

- Applicants

(By Advocate : Shri T.C. Aggarwal)

Versus

Union of India, through

1. Secretary,
Ministry of Information & Broadcasting
Shastri Bhawan, New Delhi-110001.
2. The Chief Producer,
Films Division,
Ministry of information & Broadcasting,
24-Dr. Deshmukh Marg,
Mumbai-26.
3. The Deputy Chief Producer,
Films Division,
Ministry of Information & Broadcasting,
Soochana Bhawan, Lodi Road,
New Delhi.

- Respondents

Ag

ORDER (ORAL)Mr. Justice V.S. Aggarwal, Chairman:MA 2143/2002

MA 2143/2002 is allowed subject to just exceptions. Filing a joint application is permitted.

OA 2522/2002

Grievance of the applicants is that respondents should grant upgraded scale of pay in respect of Assistant Editors Grade -I and Grade-II on the recommendation of the Central Vth Pay Commission and that too from 1.1.1996. He states that their counter-parts working in other wings of the Union of India have been granted the said benefits. The applicant, in this regard, has already submitted a representation, a copy of which is Annexure A-7, which is pending consideration. It is directed that a decision in this regard may be taken by the Respondent No.2 preferably within a period of four months from the date of receipt of the certified copy of this order. A copy of the present OA may also be sent alongwith the present order. Respondent No.2 may also consider relevant legal submissions made therein and pass a speaking order.

OA is disposed of.


(M.P. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

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